

(Shri C. M. Stephen)

hospital—jail is a different matter—should be a matter of concern here. He is being ill-treated; absolutely ill-treated. It is not a party matter. He has raised this matter in the House. You may kindly give a direction to somebody to see that a Member of Parliament is treated in the proper manner in the hospital.

MR. SPEAKER: It is my responsibility to see that the Members of this House are properly treated. I am sorry this complaint had not been brought before me by any one of you earlier; if any one of you had given intimation earlier, I would have taken steps earlier. I am sure that the hon. Minister of Health is here and he is taking note of what you have said and I shall also look into the matter and see what can be done.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): I will look into it; you have directed me and I shall look into it.

SHRI JYOTIRMOY BOSU: Mr. Speaker, Sir, you have not made any observation with regard to my submission that yesterday two adjournment motions came about the Delhi incidents; you have been pleased to include the names of those whose names have come in the ballot in today's call attention.... (Interruptions)

MR. SPEAKER: I will look into the other cases also. Papers to be laid.

12.7 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER PASSPORTS ACT

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 24 of the Passports Act, 1967:—

(1) The Passports (Third Amendment) Rules, 1979, published in Notification No. G.S.R. 245(E) in Gazette of India dated the 13th April, 1979.

(2) The Passports (Fourth Amendment) Rules, 1979, published in Notification No. G.S.R. 246(E) in Gazette of India dated the 16th April, 1979. [Placed in Library See No. LT-4391/79.]

NOTIFICATION UNDER WORKING JOURNALISTS AND OTHER NEWSPAPER EMPLOYEES (CONDITIONS OF SERVICE) AND MISCELLANEOUS PROVISIONS ACT, 1955

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): I beg to lay on the Table a copy of the Working Journalists and Other Newspaper Employees Tribunal Rules, 1979 (Hindi and English versions) published in Notification No. S.O. 1294 in Gazette of India dated the 21st April, 1979, under sub-section (3) of section 20 of the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955. [Placed in Library. See No. LT-4382/79.]

NOTIFICATIONS UNDER BONDED LABOUR SYSTEM (ABOLITION) ACT, 19

STATEMENT

अब तथा संसदीय कार्य मंत्रालय में (श्री सारंग साह): मैं निम्नलिखित पत्र पर रखता हूँ :-

(1) बन्धित श्रम पद्धति (उत्पादन) अधिनियम, 1976 की धारा 26 की उपधारा (3) के अन्तर्गत बन्धित श्रम पद्धति (उत्पादन) (समाधान) नियम, 1978 (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति, जो दिनांक 2 दिसम्बर, 1978 के भारत के राजपत्र में अधिसूचना संख्या सा० सा० नि० 1455 में प्रकाशित हुए थे।

(2) उपर्युक्त अधिसूचना की सभा पटल पर रखने में हुए विलम्ब के कारण बताने वाला एक विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library. See No. LT-4393/79.]